

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.1

Appeal No. 13/ND/252/2023

IN THE MATTER OF:

Rajeev Ranjan Singh IRP In The Matter Of Cirp Of (DBG Leasing And Housing Limited) Versus	...	Applicant
Registrar Of Companies, NCT Of Delhi & Haryana	...	Respondent

Order under Section 252.

Order delivered on 17.01.2023

Coram:

MR. P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Heard the submissions made by the Learned Counsel for the appellant. Learned Counsel for the appellant is representing the Interim Resolution Professional of the applicant-company. Let notice be served to Registrar of Companies and Income Tax Department for their appearance as well as for filing their replies in this matter. Since the company whose registration is terminated by RoC earlier is represented by the Resolution Professional, therefore, the Resolution Professional is representing the company as well as the Suspended Board of Directors.

Let this matter be posted on 27.02.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)